

NOTICE

This is for the information of the Advocates, litigants and general public.

In continuation to the earlier instructions dated 16.03.2020 issued with regard to precautionary measures in wake of pandemic due to outbreak of Novel Coronavirus (COVID-19), the following decision has been taken by the Hon'ble High Court, till further orders

1. All ordinary and regular cases shown in the Cause List shall not be taken up and will be adjourned for four weeks. The next date shall be shown on the official website of the High Court, except for the cases as mentioned in Para No. 1 of the Order/Notice dated 16.03.2020, in which earlier date will be given on special mentioning by the respective Bench where the case is listed.
2. The following category of the cases have been identified. The mentioning of the respective category of cases shall be made before the Bench specified against the said category as under:-

Sr. No.	Category of Cases	Bench
1.	Cases of the Roster of Hon'ble Division Bench-I	Hon'ble the Chief Justice
2.	Tax Matter	Hon'ble Dr. Justice S. Muralidhar
3.	Criminal Matters (Anticipatory Bails/Suspension of Sentences)	Hon'ble Mr. Justice Rajiv Sharma
4.	Criminal Matters (Quashing Petition U/s 482 Cr.P.C. & Protection Matters etc.) and any other criminal matters not specified in Sr. No. 3	Hon'ble Mr. Justice Rakesh Kumar Jain
5.	Writ Matters of Hon'ble Division Bench and remaining Civil Matters of Hon'ble Division Bench	Hon'ble Mr. Justice Jaswant Singh
6.	Civil Matters of Single Bench	Hon'ble Mr. Justice Rajan Gupta
7.	Writ Matters of Single Bench & any other categories not specified above.	Hon'ble Mr. Justice Ajay Tewari

3. In case any Hon'ble Judge as mentioned above is not holding the Court, the mentioning of the subject matter given against His Lordship's name will be made before the Hon'ble Judge next in the serial number. In case, the Hon'ble Judge mentioned at Sr. No. 7 is not holding the Court, the mentioning of His

Lordship's subject matter will be made before the Hon'ble Judge mentioned at Sr. No. 6.

4. To regulate the entry of the litigants, it is reiterated that the entry of litigants is prohibited in the High Court, except in cases of personal appearance specifically ordered by the Court.
5. The Advocates are requested to ensure that only one lawyer per case attends the hearing, except in case of Id. Senior Advocate who may be assisted by one assisting counsel.
6. The lawyers appearing for mentioning before particular Bench are requested to appear in batches of five.
7. The entry of law interns is also restricted for the time being.

BY ORDERS OF HON'BLE THE CHIEF JUSTICE

Sd/-
Registrar General
18.03.2020